

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO. 3380
TO BE ANSWERED ON 15.03.2018

Status of DILRMP

3380. SHRI ANURAG SINGH THAKUR

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the current status of the progress made by the Digital India Land Records Modernization Programme (DILRMP) across its different range of activities, State-wise;
- (b) whether the programme has faced any legal challenges and if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to adopt blockchain technology to maintain land records and if so, the details thereof; and
- (d) the timeline fixed for the complete digitization of the said programme?

ANSWER

**MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)**

(a) Digital India Land Records Modernization Programme (DILRMP) presently attempts to build upon the commonalities that exist in the arena of land records in the various States/UTs to develop an appropriate integrated land information management system across the country, on which the different states can also add state-specific needs as they may deem relevant and appropriate. The work is at various stages of implementation. The current status of the physical and financial progress made under DILRMP across its different range of activities, is placed State-wise at **annexure I & II** respectively.

(b) As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule, the subject of land and its management falls in the jurisdiction of the States/UTs. State/UT governments implement DILRMP in their respective jurisdiction. Legal challenges, if any, faced by them in implementing the programme are addressed by the respective States/UTs. Department of Land Resources does not centrally maintain any data base on legal challenges under the programme.

(c) & (d) The Department of Land Resources is implementing DILRMP as per the guidelines. The land records are maintained, using technology developed operated and maintained by NIC. As on date, there is no proposal in the Department to use blockchain technology to maintain land records.

The implementation of the programme is a complex, sensitive and voluminous work, involving cumbersome and time-consuming process. The gestation period of completion of the various activities / components of this programme is relatively longer as compared to other schemes. It is a demand driven programme and completion of various components under DILRMP depends upon the effectiveness and capacity of the States / UTs Governments to implement the programme.

**Physical Progress of all States/UTs under DILRMP in various components
(as per MIS portal of DILRMP)**

Sr.No.	Component	Completed	On-going	Not Started
1.	Computerization of Land Records (36 States/UTs)	A&N Islands, Andhra Pradesh, Dadra & Nagar Haveli, Gujarat, Himachal Pradesh, Karnataka, Lakshadweep, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Telangana, Uttar Pradesh and West Bengal	Assam, Bihar, Chandigarh, Chhattisgarh, Daman & Diu, Goa, Haryana, Jammu & Kashmir, Jharkhand, Kerala, Manipur, Puducherry, Punjab, Sikkim, Tamil Nadu, Tripura and Uttarakhand	Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, NCT of Delhi.
2.	Computerization of Registration (36 States/UTs)	Andaman & Nicobar, Andhra Pradesh, Bihar, Chandigarh, Dadra & Nagar Haveli, Gujarat, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, NCT of Delhi, Puducherry, Rajasthan, Telangana, Tripura and West Bengal.	Assam, Chhattisgarh, Daman & Diu, Goa, Haryana, Meghalaya, Punjab, Sikkim, Tamil Nadu, Uttarakhand and Uttar Pradesh.	Arunachal Pradesh, Jammu & Kashmir, Karnataka, Lakshadweep, Manipur, Mizoram and Nagaland.
3.	Integration of Land Records with Registration (36 States/UTs)	Andhra Pradesh, Dadra & Nagar Haveli, Gujarat, Himachal Pradesh, Jharkhand, Kerala, Maharashtra, NCT of Delhi, Rajasthan, Telangana, Tripura and West Bengal.	A&N Islands, Assam, Bihar, Haryana, Punjab, Sikkim, Tamil Nadu and Uttar Pradesh.	Arunachal Pradesh, Chandigarh, Chhattisgarh, Daman & Diu, Goa, Jammu & Kashmir, Karnataka, Lakshadweep, Madhya Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry and Uttarakhand.

Annexure-II**Financial Progress (release of funds & utilization reported) under the DILRMP 2008-09 to 2017-18 (as on 28-02-2018)****Rs. in lakh**

S. No.	States/UTS	Funds released	District Covered	Utilization Reported
1	Andhra Pradesh\$	9455.44	13	5201.03
2	Arunachal Pradesh	1207.42	3	621.91
3	Assam	3660.56	27	1670.95
4	Bihar	7771.42	38	5182.43
5	Chhattisgarh	3345.57	13	1935.62
6	Gujarat	14309.75	32	13249.75
7	Goa	398.55	2	51.30
8	Haryana	4144.65	21	2489.00
9	Himachal Pradesh	4344.45	12	2198.82
10	Jammu & Kashmir**	1465.56	12	866.58
11	Jharkhand	3757.55	20	3506.91
12	Karnataka	2451.20	6	22.56
13	Kerala	2807.24	11	1558.24
14	Madhya Pradesh	14412.50	27	12326.50
15	Maharashtra	6536.16	34	3722.54
16	Manipur	168.53	4	0.00
17	Meghalaya	623.75	5	78.07
18	Mizoram	1837.63	3	1811.35
19	Nagaland	1547.62	9	1547.62
20	Odisha	9628.04	30	6750.56
21	Punjab	2796.26	5	1050.09
22	Rajasthan	12919.55	11	9098.23
23	Sikkim	1333.81	4	989.25
24	Tamil Nadu	3211.73	32	3033.06
25	Telangana	8385.21	10	1111.00
26	Tripura	2983.59	7	2292.41
27	Uttar Pradesh	1852.49	26	538.35
28	Uttarakhand	779.46	13	265.02
29	West Bengal	9188.82	19	8044.39
30	A & N Islands	72.25	1	53.49
31	Chandigarh #	69.60	0	40.74
32	D & N Haveli***	65.78	1	39.91
33	Delhi	132.07	1	5.04
34	Daman & Diu	103.72	2	68.60
35	Lakshadweep	216.41	1	166.41
36	Puducherry	498.57	2	274.48
37	Misc.	1827.52		1637.00
Total All States/UTs		140310.41	457	93499.20

** J & K Rs. 235.20 lakh the demand draft got cancelled.

*** Rs. 33.68 lakh got.

\$ Rs. 23.04 core apportioned to Telangana.

Rs. 50 lakh revalidated